

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2751
TO BE ANSWERED ON 04.08.2026**

SUB-CLASSIFICATION WITHIN THE SCHEDULED CASTE CATEGORY

†2751. SHRI SHER SINGH GHUBAYA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Hon'ble Supreme Court has empowered the State Governments to subcategorize within the Scheduled Castes category to ensure the sub categorization is done on the basis of percentage so that the sections of the society and the neighbouring State Haryana has issued a notification on 13 November, 2024 within three and a half month of the verdict and Telangana has implemented the sub-categorization within the Scheduled Castes category on 14 April, 2025 in compliance of the said verdict;
- (b) whether the Government of Punjab proposes to implement the decision of the Hon'ble Supreme Court dated 01 August, 2024 to ensure that the benefits of reservation reach to the most deprived and backward sections of the Scheduled Castes category;
- (c) if so, the time by which the said order is likely to be implemented; and
- (d) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

- (a): The Hon'ble Supreme Court in its judgment dated 01.08.2024 in the case of the State of Punjab and Others vs. Davinder Singh and Others (Civil Appeal No. 2317 of 2011) has inter alia held that sub-classification of Scheduled Castes and Scheduled Tribes is permissible.
- (b): Prior to the decision of the Hon'ble Supreme Court in the case of the State of Punjab and Others vs. Davinder Singh and Others (Civil Appeal No. 2317 of 2011) the State of Punjab has enacted the Punjab Scheduled Castes and Backward Classes (Reservation in Services) Act, 2006 to provide the reservation in services for the members of the Scheduled Castes and Backward Classes and for matters incidental thereto.
- (c) & (d): Does Not arise.
